

**OFFICE OF THE DISTRICT & SESSIONS JUDGE,
SHAHDARA DISTRICT : KARKARDOOMA COURTS, DELHI.**

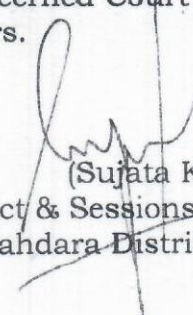
ORDER

Consequent to the Order of the Hon'ble High Court of Delhi, bearing no. 12/DHC/Gaz/G-7/VIE.2(a)/2019 dated 26.03.2019, one new civil court of Sh. Vaibhav Chaurasia, Civil Judge, has been constituted in Shahdara District and the same has started its functioning w.e.f 09.04.2019. Pursuant to the directions contained in the aforementioned order, the cases mentioned below in the Column no. 3 pending in the court of Civil Judges Shahdara District, mentioned in the Column no. 2 are hereby withdrawn and assigned/transferred to the new court of Civil Judge, mentioned in Column no. 4, for disposal in accordance with law.

1	2	3	4
Sl. No.	Name of the Transferor Court	Description of cases as per list attached.	Name of the Transferee Court
1	Sh. Sushant Changotra, JSCC-cum-ASCJ-cum-GJ	Highlighted cases in the cause list dated 27.05.2019	Sh. Vaibhav Chaurasia, Civil Judge
2	Sh. Harvinder Singh, ACJ-cum-CCJ-cum-ARC	Highlighted cases in the cause lists dated 27.05.2019 to 01.06.2019	Sh. Vaibhav Chaurasia, Civil Judge

Notes:

1. The Transferor Court will send the files/records/proceedings to the Transferee Court in all respects with instructions to the Parties or other concerned/witnesses/applicants to appear before the Transferee Court on the date fixed and Transferor Court would display the cases with name of Transferee Court on the Notice Board of the Court.
2. The Ahlmad/Asstt. Ahlmad of the Transferor Court will handover the files/records/proceedings to the Ahlmad/Asstt. Ahlmad of the Transferee Court, so that all kind of applications (whether C.A., Inspection etc.) may be dealt by Transferee Court.
3. If any connected or cross case related to any transferred case is not found covered within this order, the concerned Court may furnish report to the effect for further appropriate orders.


(Sujata Kohli)
District & Sessions Judge (Officiating)
Shahdara District, KKD, Delhi.

No 3434-3446 Judl./Shd./KKD/2019.Delhi,

Dated : 25/05/2019

Copy forwarded for information and necessary action to :-

1. The Hon'ble Registrar General, High Court of Delhi, New Delhi.
2. The District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
3. The Judicial Officers concerned.
4. The Officer-in-Charge, Computer Branch, Karkardooma Courts, Delhi.
5. The A.O (Judl.)/Branch Incharge, Computer Branch, Karkardooma Courts, to make necessary updation/entries of the transfer cases from the Transferor Court to Transferee Court.
6. The A.O. (Judl), Filing Section/General Branch, Shahdara District, Karkardooma Courts, Delhi.
7. The A.O. (Judl), Copying Agency/Record Rooms, Karkardooma Courts, Delhi.
8. The PRO/APRO, Karkardooma Courts, Delhi.
9. The Secretary, Shahdara Bar Association, Karkardooma Courts, Delhi, to display on the Notice Board, so that all Lawyers/Litigants may have informed.
10. The Secretary, DLSA, Shahdara District, Karkardooma Courts, Delhi.
11. The Website committee, Karkardooma Courts and Tis Hazari Courts, Delhi.
12. The Incharge, Care Taking Branch, Shahdara District, Karkardooma Courts, Delhi.
13. Reader to the Ld. Distt. & Sessions Judge, Shahdara District, Karkardooma courts, Delhi.

District & Sessions Judge (Officiating)
Shahdara District, KKD, Delhi.

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